

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 145 of 2001

Tuesday, this the 29th day of May, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. N. Mahesan, S/o Narayanan,
PGT (Hindi), Kendriya Vidyalaya,
Pallipuram, Trivandrum-695316,
residing at 'Vishaka',
Deva Nagar-14, Kazhakkuttam.Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India, represented by the
Secretary to Government of India,
Ministry of Human Resources & Development,
New Delhi.

2. Commissioner,
Kendriya Vidyalaya Sangathan, New Delhi.

3. Deputy Commissioner (Finance),
Kendriya Vidyalaya Sangathan, New Delhi.

4. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Chennai.

5. B. Radhamma,
Kendriya Vidyalaya No.1, AFS,
Jalahali, Bangalore.Respondents

[By Advocate Ms. P. Vani, ACGSC (R1)]

[By Advocate Mr. Thottathil B. Radhakrishnan (R2-4)]

The application having been heard on 29-5-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1 to the extent it
relates to him and A6 and to direct the respondents to permit
him to continue at Pallipuram or to consider his transfer to
the existing vacancies at Kendriya Vidyalaya, Akkulam or
Kayamkulam.

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2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 2nd respondent and to direct the 2nd respondent to consider the same and pass appropriate orders at an early date. The learned counsel appearing for respondents 2 to 4 submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation through proper channel to the 2nd respondent within one week from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders within three weeks from the date of receipt of the representation.

4. The Original Application is disposed of as above. No costs.

Tuesday, this the 29th day of May, 2001



A.M. SIVADAS
JUDICIAL MEMBER

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List of Annexure referred to in this order:

1. A1 True copy of the Order No. F 7-1(5-D)/2000-KVS(E.III) dated 30-11-2000 issued by the 2nd respondent.
2. A6 True copy of the Order No. F.19-26(3)/2001- KVS (L&C) dated 2-2-2001 issued by the 2nd respondent.